

CORRIGENDUM

Sub:- Corrigendum to the Circular bearing No.02/2019 dated 19.08.2019-reg. Guidelines to be followed while depositing the compensation amount before passing the award and after passing the award – reg.

This office Circular bearing No. 02/2019 dated 19.08.2019 may be read as 03/2019 henceforth.

Sd/-

(V.SRISHANANDA)
REGISTRAR GENERAL

Copy to (through e-mail):-

1. The Private Secretaries to all the Hon'ble Administrative Judges, Bengaluru, Dharwad and Kalaburagi Benches.
2. The Registrar (Judicial), Registrar (Vigilance), Registrar (Review & Statistics), Registrar (Administration), Registrar (Computers), Registrar (Recruitment), Registrar (Infrastructure & Maintenance).
3. The Central Project Co-ordinator, with a request to web-host the Circular in the High Court official web site.

Copy for information and necessary action to (through e-mail):

1. The Prl. City Civil & Sessions Judge, Bengaluru City and all the Prl. District & Sessions Judges in the State with a request to communicate this Circular to all the Judicial Officers/concerned Tribunals under Employees Compensation Act or The Motor Vehicles Claims Act under their units.
2. The Chief Judges, Court of Small Causes, Bengaluru and Mysuru.
3. The Registrar, Karnataka Appellate Tribunal, Bengaluru.
4. The Registrar, Karnataka Administrative Tribunal, Bengaluru.
5. The Director, Mediation Center and the Karnataka Judicial Academy Bengaluru.
6. The Secretary, Karnataka State Legal Services Authority, Bengaluru.
7. The Director, Arbitration Center, Bengaluru.
8. Circular copy.
9. Office copy.

LCA. I- 120/2013

**HIGH COURT OF KARNATAKA,
HIGH COURT BUILDING
BENGALURU,
Dated: 19.08.2019**

CIRCULAR No. 02/2019

Sub:- Guidelines to be followed while depositing the compensation amount before passing the award and after passing the award – reg.

The Hon'ble High Court of Karnataka vide order dated 19.07.2019 while disposing of the M.F.A. No. 2509/2019 (ECA), has issued guidelines in order to serve the cause of justice, more particularly, the innocent and illiterate claimants/victims who are more often coming from the lower strata of Society, economically impoverished and suffering further misery due to the accident or the death of bread winner, and in order to avoid complications for depositing the compensation amount before passing the award and after passing the award (Copy of the Order enclosed).

Therefore, all the Prl. District & Sessions Judges in the State including the Prl. City Civil & Sessions Judge, Bengaluru, Chief Judge, Court of Small Causes, Bengaluru shall ensure that the above guidelines be followed strictly, and further directed to display the same on the notice board for wide publicity by way of intimation to all the Insurance Companies, Transport Companies and other departments to follow the instructions, scrupulously.

BY ORDER OF THE HON'BLE CHIEF JUSTICE,

Sd/-

(V.SRISHANANDA)
REGISTRAR GENERAL

Copy to (through e-mail):-

1. The Private Secretaries to all the Hon'ble Administrative Judges, Bengaluru, Dharwad and Kalaburagi Benches.
2. The Registrar (Judicial), Registrar (Vigilance), Registrar (Review & Statistics), Registrar (Administration), Registrar (Computers), Registrar (Recruitment), Registrar (Infrastructure & Maintenance).
3. The Central Project Co-ordinator, with a request to web-host the Circular in the High Court official web site.

Copy for information and necessary action to (through e-mail):

1. The Prl. City Civil & Sessions Judge, Bengaluru City and all the Prl. District & Sessions Judges in the State with a request to communicate this Circular to all the Judicial Officers/concerned Tribunals under Employees Compensation Act or The Motor Vehicles Claims Act under their units.
2. The Chief Judges, Court of Small Causes, Bengaluru and Mysuru.
3. The Registrar, Karnataka Appellate Tribunal, Bengaluru.
4. The Registrar, Karnataka Administrative Tribunal, Bengaluru.
5. The Director, Mediation Center and the Karnataka Judicial Academy Bengaluru.
6. The Secretary, Karnataka State Legal Services Authority, Bengaluru.
7. The Director, Arbitration Center, Bengaluru.
8. Circular copy.
9. Office copy.